

H
SLP(C)No. 19362 OF 2003

ITEM No.45

Court No. 1

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19362/2003

(From the judgement and order dated 28/07/2003 in CWP 11621/2003
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner (s)

VERSUS

KRISHAN KUMAR

Respondent (s)

(With prayer for interim relief and office report)

With
SLP(C)No.20032 of 2003
(With prayer for interim relief)

SLP(C)No.20158 of 2003
(With prayer for interim relief)

SLP(C)No.20235 of 2003
(With prayer for interim relief)

SLP(C)No.20260 of 2003
(With prayer for interim relief)

SLP(C)No.20264 of 2003
(With prayer for interim relief)

SLP(C)No.20269 of 2003
(With prayer for interim relief)

Date : 19/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s)Ms. Kamini Jaiswal,Adv.
Ms. Shomila Bakshi, Adv.
Ms. Inkleer Barooabh, Adv.
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For Respondent (s)
in SLP 20158Ms. Suresh Kumari, Adv.
Mr. Dinesh Verma, Adv.
Mr. A.P. Mohanty, Adv.

For all the res.

in SLP 20235Mr. Jagjit Singh Chhabra, Adv.

Nos. 1-4,7&8 in Mr. Anil Rathee, Adv.
SLP 20264 & No.1 Mr. Arun Rathee, Adv.
in SLP 20269Mr. M.P. Shorawala, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel prays for and is granted four weeks' time to take steps for service.

[Alka Dudeja]
Court Master

[Janki Bhatia]
Court Master